

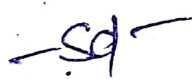
No. Civil Judge/JMIC/BLP/Reader/2020-
OFFICE OF THE CIVIL JUDGE-CUM-JUDICIAL MAGISTRATE 1st CLASS,
BILASPUR, HIMACHAL PRADESH.

Dated Bilaspur, the 23rd September, 2020.

OFFICE ORDER.

Pursuant to the office order endorsement No. DSJ/BLP/ EC/Covid-19/2020-5568, dated 7th August, 2020 of the Ld. District & Sessions Judge, Bilaspur, it is notified for information of the concerned litigants and Advocates that the Civil and Criminal cases and also in cases which are more than seven years old in which none appeared for parties/accused listed for today as per cause list, except the cases which are more than 7 years old, the cases fixed for statement of accused U/S 313 Cr.P.C., arguments and orders (which are being taken in Court), will be taken on the dates as mentioned below for effective hearing:

Date on which the cases fixed for.	Date on which the case will be taken for effective hearing.
23.09.2020 (Civil Cases).	25-11-2020.
23.09.2020 (Criminal Cases).	26-11-2020.


(Nikita Tahim)
Civil Judge-cum-JMIC,
Bilaspur, H.P.

Endst. No. Civil Judge/JMIC/BLP/Reader/2020-1847 Dated: 23.09.2020.

Copy forwarded to:-

1. The Assistant Programmer, Computer Branch office of Ld. District & Sessions Judge, with direction to upload this order on the website of District Courts' Bilaspur.
2. The President, District Bar Association, Bilaspur, for information.
3. The Assistant Public Prosecutor, Bilaspur, for information.
4. Reader of this Court, for compliance.
5. Criminal/Civil Ahlmads of this office for information and necessary compliance with the direction to place the copy of this office order on the files.
6. Notice Board of this Court.


Civil Judge-cum-JMIC,
Bilaspur, H.P.